

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 144/98

Date of Decision: 17/4/98

Shri Annasaheb Sambajirao Gund _____ Applicant.

Shri S.P. Kulkarni _____ Advocate for
Applicant.

Versus

Union of India & 4 Ors. _____ Respondent(s)

Shri P.M. Pradhan _____ Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, Vice Chairman

Hon'ble Shri. P.P. Srivastava, Member(A).

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to other Benches of the Tribunal?

R.G. Vaidyanatha

(R.G. VAIDYANATHA)
VICE CHAIRMAN

abp.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO. 6, PRESCOT RD, 4TH FLR, FORT,

MUMBAI - 400 001.

ORIGINAL APPLICATION NO. 144/98.

DATED THIS 17TH DAY OF APRIL, 1998.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri P.P.Srivastava, Member(A).

Shri Annasaheb Sambajirao Gund,
Extra Departmental Delivery Agent,
Dhanegaon Camp,
Branch Post Office,
Tal:Kaij, Vis-Bansarola S.O.,
Dist: BEED - 431 528.

... Applicant.

By Advocate Shri S.P.Kulkarni.

V/s.

Union of India

1. Throught
Sub-Divisional Inspector (Postal),
Ambajogai Sub-Division,
At P.O. Ambajigai-431 517.
District:Beed.
2. Superintendent of Post Offices,
Beed Postal Division,
At P.O.BEED - 431 122.
3. Postmaster General,
Aurangabad Region,
AT P.O.Aurangabad - 431 002.
4. Shri Ganesh Ramling Swamy,
(Resident of Yusuf Wadgaon),
C/o. Shri Uttareshwar Ganpatswamy,
At P.O.Dhanegaon Camp,
Via Bansarola S.O.,
Tal. Kaij,
District.Beed-431 528.
5. District Employment Officer,
AT P.O.Beed,
Dist.BEED - 431 122.

... Respondents.

By Advocate Shri P.M.Pradhan

I O R D E R

[Shri R.G.Vaidyanatha, Vice Chairman]

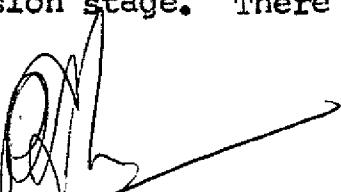
The applicant has filed this application challenging
the selection of respondent No.4 as Extra Department Delivery
Agent at Dhanegaon P.O., Beed Dist. But now at the time of
arguments, the learned counsel for respondents brings to our

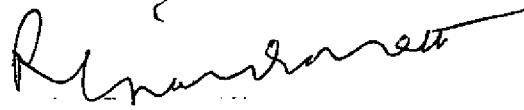


notice that the selection process has not yet been completed and respondent No. 4 has not yet been selected.

In view of the present ^{Position} ~~decision~~, it ^{has} to be held that the present application is ~~premature~~. The learned counsel for respondents also submits that the applicant's name ~~is~~ is also being considered along with candidates sponsored by the Employment Exchange and the OA is not maintainable.

For the above reasons, the OA is disposed of at the admission stage. There will be no orders as to costs.


(P.P. SRIVASTAVA)
MEMBER (A)


(R. G. VAIDYANATHA)
VICE CHAIRMAN

abp.